

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-38.

Dated: 10 NOV 1993

APPLICATION NO(s) 914 of 1990.

APPLICANTS: R.Venkateswaran v/s RESPONDENTS: Secretary, Department of Space, BANGALORE & Others.

TO.

1. Dr. M. S. Nagaraja,
Advocate, No. 11,
First Cross,
Second Floor,
Sujatha Complex,
Gandhingar,
Bangalore-9.
2. The Secretary,
Department of Space,
Anthriksha Bhavan,
B.E.L. Road (New),
Bangalore-560 094.
3. Sri. M. S. Padmarajaiah,
Central Govt. Stndg, Counsel,
High Court Building,
Bangalore-1.

SUBJECT:- Forwarding of copies of the Orders passed by the Central Administrative Tribunal, Bangalore.

-XXX-

Please find enclosed herewith a copy of the ORDER/STAY ORDER/INTERIM ORDER/, Passed by this Tribunal in the above mentioned application(s) on 03-11-1993.

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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copy recd
JTS
10/11/93

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CENTRAL ADMINISTRATIVE TRIBUNAL: BANGALORE.

APPLICATION NUMBER 914 OF 1990

DATED THIS THE 3RD DAY OF NOVEMBER, 1993.

Mr. Justice P.K. Shyamsundar,

.. Vice-Chairman

And

Mr. V. Ramakrishnan,

.. Member(A).

R. Venkateswaran,

Aged 46 years,

S/o late K.V. Ranganathan,

No. 2364, II Stage,

Rajajinagar, Bangalore-10.

.. Applicant.

(By Advocate Dr. M.S. Nagaraja)

v.

1. The Union of India
by the Secretary to
Government of India,
Department of Space,
Anthriksha Bhavan,
New B.E.L.Road,
Bangalore-560 094.

2. The Chief Engineer,
Civil Engineering Division,
Department of Space,
Anthariksha Bhavan,
New B.E.L.Road,
Bangalore-560 094.

3. The Construction Engineer,
Civil Engineering Division,
Department of Space,
Space Application Centre,
Satellite Road,
Ahmedabad-380 053.

.. Respondents.

(By Standing Counsel Sri M.S. Padmarajaiah)

O R D E R

Mr. Justice P.K. Shyamsundar, Vice-Chairman:

After we heard Dr. M.S. Nagaraja, learned counsel for the applicant and Sri M.S. Padmarajaiah, learned Standing Counsel for the respondents for a fairly longish time, Dr. Nagaraja



submitted that he will now advise his client to file a review petition under Rule 26-A of the Department of Space Employees (Classification, Control and Appeal) Rules, 1976 against the impugned order and in the context also relied on the decision of the Supreme Court in STATE BANK OF INDIA AND OTHERS v. D.C. AGGARWAL AND ANOTHER (AIR 1993 SC 1197) to contend that non-furnishing of a copy of the advise tendered by the Union Public Service Commission before imposition of penalty vitiates the entire proceedings. We do not propose to pronounce on the contention of Dr. Nagaraja formulated as above as he tells us that his client desires to file a review petition, we grant him leave to file a review petition in which he can raise all the contentions raised herein. With this observation this application stands disposed off. If a review petition as aforesaid is filed within one month from the date of receipt of a copy of this order, the authorities will dispose off the same within 6 months thereafter.

Sd-

MEMBER(A)

np/

Sd-

VICE-CHAIRMAN.

TRUE COPY

[Signature]
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
APPEAL SECTION

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Miscellaneous Appln No.243 of 94 in

Dated:- 8 JUN 1994

APPLICATION NUMBER: 914 of 1990

APPLICANTS:

Sri.R.Venkateswaran v/s. Secretary,Dept of Space, Bangalore and
To.

RESPONDENTS:

1. Dr.M.S.Nagaraja, Advocate, No.11, Second Floor, First Cross,
Sujatha Complex, Gandhinagar, Bangalore-560 009.
2. The Secretary, Department of Space, Anthriksha Bhavan,
BEL Road (new), Bangalore-560094.
3. Sri.M.S.Padmarajaiah, Senior Central Government
Standing Counsel, High Court Building, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by the
Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 06-06-1994.

S. Bhambhani
DEPUTY REGISTRAR 3/6
JUDICIAL BRANCHES.

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Issued

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In the Central Administrative Tribunal
Bangalore Bench
Bangalore

Application No. 914/90 of 1990

ORDER SHEET (contd)

Date	Office Notes	Orders of Tribunal
		<p>PKS/RC/TVR/MA 6.6.94</p> <p><u>Orders on MA 243/94</u></p> <p>Heard. On the circumstances the time to comply with the directions of this Tribunal extended by a further period of three months from the date of this order. No further extension will be allowed.</p> <p>Sd/- Sd/- Member(A) Vice Chairman</p> <p>TRUE COPY</p> <p>S. Shanmugam SECTION OFFICER 8/b CENTRAL ADMINISTRATIVE TRIBUNAL ADDITIONAL BENCH BANGALORE</p>